GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA

UNSTARRED QUESTION NO-832

ANSWERED ON 12/12/2022

ADMISSION OF ECONOMIC WEAKER SECTION CATEGORY STUDENTS IN PRIVATE SCHOOLS

†832. DR. DHAL SINGH BISEN:

Will the Minister of EDUCATION be pleased to state:

- (a) whether there has been any case of declining admissions in private schools under Economic Weaker Section (EWS) category during the last year and if so, the details thereof:
- (b) whether the Government has fixed any time limit for admitting more than two thousand EWS candidates in private schools and if so, the details thereof;
- (c) the status of EWS admission in Madhya Pradesh only; and
- (d) whether the Government has taken steps to save the parents of such children from this crisis and if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SMT. ANNPURNA DEVI)

(a) to (d): The number of children admitted under Section 12(1)(c) of the RTE Act, 2009 in the country during the year 2020-21 and 2021-22 are 4523080 and 4896953 respectively. The number of children admitted in the State of Madhya Pradesh under Section 12(1)(c) of the RTE Act, 2009 during the year 2021-22 is 1065381.

Education is in the Concurrent List of the Constitution and majority of schools are under the jurisdiction of the respective State Government and Union Territory Administration which are the appropriate Government for implementation of the provision of the Right of Children to Free and Compulsory Education (RTE) Act, 2009.

The RTE Act, 2009, mandates the appropriate Government to provide free and compulsory elementary education to every child of the age 6 to 14 years in a neighbourhood school. The RTE Act is applicable throughout the country.

Section 12(1)(c) of the RTE Act, 2009 provides for admission of children belonging to weaker sections and disadvantaged groups in the schools specified in sub-clauses (iii) and (iv) of clause (n) of section 2 in Class I (or below) to the extent of at least 25 percent of the strength of that class.

For implementation of the provision of the Act the respective State/ UT Government is required to notify the disadvantaged groups and weaker sections, per child cost and start admissions as per the laid down procedure and have a grievance redressal mechanism in place.

Ministry of Education has requested States/UTs to carry out a ground assessment of private unaided schools across the country to ensure compliance with the provisions of Section 12 of the RTE Act, 2009. Further, Ministry of Education, in various meetings like State Education Secretaries Conference, Regional/State workshops, Project Approval Board Meetings, has been advising/ guiding State/ UT Governments on implementation of Section 12 of the RTE Act, 2009.
